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RULES RELATING TO THE MANNER OF PUBLICATION OF NOTIFICATION LEVYING NEW TAXES AND ENHANCEMENT OF EXISTING TAXES BY THE MUNICIPAL COUNCILS

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SCHEDULE 1:- SCHEDULE

RULES RELATING TO THE MANNER OF PUBLICATION OF NOTIFICATION LEVYING NEW TAXES AND ENHANCEMENT OF EXISTING TAXES BY THE MUNICIPAL COUNCILS

25th November, 1966

1. . :-

When a Municipal Council determines to levy any tax, the Commissioner shall forthwith publish a notification in the enclosed form with modifications as the circumstances may demand.

2. . :-

Every notification referred to in Rule 1 shall be published

- (a) in the District Gazette, and if there is no District Gazette, in the Andhra Pradesh Gazette;
- (b) in atleast one newspaper published in the main language of the district having circulation in the municipality, on the notice board of the municipal office and in such other places within the municipal limits as may be specified by the Council any by beat of drum; and
- (c) by announcing through microphone wherever it is possible to do so.

SCHEDULE 1 SCHEDULE

SCHEDULE

Property tax:-

Under Section 85 of the Andhra Pradesh Municipalities Act, 1965 property tax (on buildings) will be levied at the rates given below within the

Municipal lir	nits with	effect f	rom					
					Taxes levied under graded value basis			
	Property taxes assessed on annual rental value		Property taxes assessed on capital value		Property taxes assessed on annual rental value		Property taxes assessed on capital value	
Nature of Property tax	The existing rate	The rate of levy w.e.f.	The existing rate	The rate of levy w.e.f.	The existing rate	The rate of levy w.e.f.	The existing rate	The rate of levy w.e.f.
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
Tax for general purposes Water Tax Drainage Tax Scavenging Tax Lighting Tax Education Tax								